

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 134 of 2018**

**IN THE MATTER OF:**

**Ramesh K. Vaidyanathan & Anr.**

**...Appellants**

**Vs.**

**Kohinoor CTNL Infrastructure  
Company Pvt. Ltd. & Ors.**

**...Respondents**

**Present: For Appellants: - Ms. Amrita Singh, Advocate.**

**For Respondents: -Mr. Sanjay Bhatt, Ms. Honey Satpal,  
Advocates for R-1.**

**Mr. Ramji Srinivasan, Senior Advocate with Mr. Bishwajit  
Dubey, Ms. Surabhi Khattar and Mr. Naveen Hegde,  
Advocates.**

**ORDER**

**19.09.2018—** Ms. Amrita Singh, learned counsel for the Appellant submits that she has been instructed to withdraw the appeal. In this circumstances, while we allow the Appellant to withdraw the appeal, give no liberty to the Appellant to challenge the same very impugned order.

The appeal stands disposed of. No cost.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

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